

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 8748/2021

(Arising out of impugned final judgment and order dated 22-04-2020 in WPC No. 8038/2020 passed by the High Court Of Judicature At Allahabad)

TBEA (INDIA) TRANSFORMER PRIVATE LIMITED

Petitioner(s)

VERSUS

U.P. MICRO AND SMALL ENTERPRISES
FACILITATION COUNCIL & ANR.

Respondent(s)

(IA No. 76605/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 76602/2021 - EXEMPTION FROM FILING O.T.)

Date : 12-05-2022 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Akshay Sapra, Adv.
Ms. Falguni Nigam, Adv.
Mr. Vinam Gupta, AOR

For Respondent(s) Mr. Pramod Swarup, Sr. Adv.
Ms. Parena Swarup, Adv.
Ms. Alka Sinha, Adv.
Mr. Anuvrat Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Adjourned at the request made by learned counsel for the petitioner.

List after the ensuing summer vacation.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)